

T.C.P No. 114/(MAH)/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES: Shrikant Shinde
V/s.
Shri Shivsagar Sugar and Agro Products Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1.	Harshil Aparna, At	Respondent	Harshil A
2.	Satyajit R. Kakade	Advocate for Respondent No. 12 TOR	Satyajit R. Kakade
3.	Kadappa Finawali	R. No. 12	Kadappa Finawali

ORDER
TCP No. 114/397-398/NCLT/MB/MAH/2014

The Petitioner Counsel has mentioned that he has disputed the Balance Sheet as on 31.3.2014, therefore he has some urgency for adjudication of the issue relating to the Balance Sheet aforementioned on the ground that this Balance Sheet is likely to be relied upon by other forums taking those facts as correct, upon which, the Respondent Counsel has stated that these Petitioners were present in the management till 15th March, 2014, therefore, these Petitioners could not challenge the Balance Sheet, to which, the Petitioner side rejoined to the contentions raised by the Respondent side saying that these Petitioners were removed en-masse on 15.3.2014, therefore, they could not get the occasion to see how those figures were arrived at by the Respondents.

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This Bench having seen these two parties disputed over the Balance Sheet, a Special Auditor was appointed for audit of the books of the company. Owing to paucity of time, this Bench could not take up this matter for hearing though the contention raised by both sides are to be looked into to adjudicate this issue.

Since pleadings are complete, list this matter on **13.02.2018**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)